

No. HCE 181/2019

**High Court of Karnataka
Bengaluru,
Dated: 21ST APRIL 2021.**

NOTIFICATION

The Government of Karnataka has imposed weekend curfew from Friday 9.00 p.m. to Monday 6.00 a.m. w.e.f. 21.04.2021 to 04.05.2021 to contain the COVID- 19 transmission in the State as per the guidelines issued vide Government Order No. RD 158 T.N.R. 2020, dated 20.04.2021.

Therefore, the High Court of Karnataka, Principal Bench at Bengaluru, Benches at Dharwad, Kalaburagi and as well as all the District and the Trial Courts in the State of Karnataka shall ***remain closed on Saturday, the 24th April 2021.***

Further, the officers and officials of High Court of Karnataka and District Judiciary are hereby directed not to leave their headquarters unnecessarily during the above said period. Any violation in this regard would be viewed seriously and the same amounts to misconduct which would attract action as per Rules.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-

**(T.G. SHIVASHANKARE GOWDA)
REGISTRAR GENERAL I/c**

To:-

1. The Secretary to Hon'ble the Chief Justice,
2. The Private Secretaries to all the Hon'ble Judges,
3. The Registrar, Hon'ble Supreme Court of India, New Delhi,
4. The Registrar Generals of all the High Courts,
5. The P.As to All Registrars,
6. The Directors, Karnataka Judicial Academy / Bangalore Mediation Centre / Arbitration Centre, Bengaluru,
7. The Additional Registrar Generals, High Court of Karnataka Benches at Dharwad and Kalaburagi for necessary action,

Contd.,

8. All the Principal District and Sessions Judges in the State,
9. The Chief Secretary to the Government of Karnataka, Vidhana Soudha, Bengaluru for information,
10. The Principal Secretary to Government, Law Department, Government of Karnataka, Vidhana Soudha, Bengaluru,
11. The Member Secretary, Karnataka State Legal Services Authority, Nyayadegula, H. Siddaiah Road, Bengaluru,
12. The Secretary, High Court Legal Services Committee,
13. The Assistant Secretary, Karnataka Law Reporting Council, Bengaluru,
14. The President, Karnataka Judicial Officers Association, Bengaluru,
15. The President, Advocates' Association, High Court Buildings, Bengaluru,
16. The Chairman, Karnataka State Bar Council, Dr. Ambedkar Veedhi, Bengaluru - 560001,
17. The Advocate General in Karnataka, Bengaluru,
18. The Accountant General in Karnataka, Bengaluru,
19. All Group - 'A' and 'B' officers of this office for information and necessary action,
20. The Section Officers and concerned Heads of Branches with a direction to circulate this Notification amongst the staff working under their control,
21. The P.A. to Registrar (Judicial) with a request to circulate amongst all the Court Officers and Assistant Court Officers,
22. All the Court Halls,
23. The Assistant Registrar / Section Officer, GOB - I and DJA - I and DJA-II for information and necessary action,
24. Notification file,
25. Office Copy.